

# HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

\*\*\*\*\*

**The Principal District & Sessions Judge,**  
Anantnag/ Bandipora /Baramulla/Bhaderwah(Doda)/  
Budgam/ Ganderbal/Jammu/Kathua/Kargil/Kishtwar/  
Kulgam/Kupwara/Leh/Poonch/Pulwama/Rajouri/  
Ramban/Reasi/Samba/Shopian/Srinagar and Udhampur.

No.:- 19430-52/STS

Dated: 22-09-2016

**Subject: Sensitisation of family court matters.**

**Sir/Madam,**

You are requested to provide information regarding the subject cited above of your Court and Courts Subordinate to you consolidated (District-wise) monthly basis w.e.f. 1<sup>st</sup>. May, 2016 to 30<sup>th</sup> September, 2016 on monthly basis and thereafter in bi-monthly data format for onward transmission to the Committee for Sensitisation of Family Court matters on the prescribed proforma.

Name of District: _____		Month: _____ Year: _____	
<b>Case Pendency at Family Court matters District wise</b>			
<b>Opening balance at the beginning of the month</b>	<b>Cases instituted during the month</b>	<b>Cases disposed of during the month</b>	<b>Closing balance at the end of the month.</b>

Information is urgently required for its onwards transmission to the concerned quarter, so it should reach this Registry on or before 05-10-2016 statements w.e.f. 1<sup>st</sup>. May, 2016 to 30<sup>th</sup> September, 2016 and thereafter 5<sup>th</sup> of every succeeding month bi-monthly through e-mail or Fax.

Matter may be treated as **Most Urgent**.

Yours faithfully'



(A. K. Koul) 22-09-16

**Registrar General**

No: 19430-52/STS

Dated: 22-09-2016.

**Copy to:-**

Incharge NIC for uploading the same on the J&K High Court Website.

PENDENCY / ARREARS OF ( MAIN CASE ) IN THE STATE OF JAMMU AND KASHMIR  
FOR THE MONTH OF July, 2016  
HIGH COURT


S N o	Opening Balance			Institution during the month			Disposal during the month			Closing balance at the end of the month			% increase or decrease in pendency vis-à-vis previous month			Disposal cases which are more than five years old			Pendency of cases which are more than five years old in the end of the month		
	Civil	CrI	Total	Civil	CrI	Total	Civil	CrI	Total	Civil	CrI	Total	Civil	CrI	Total	Civil	CrI	Total	Civil	CrI	Total
1	53534	5018	58552	1111	133	1244	684	27	711	53961	5124	59085	0.79 +%	2.11 +%	0.91 +%	215	02	215	23676	1017	24693

SUBORDINATE COURTS

S N o	Opening Balance			Institution during the month			Disposal during the month			Closing balance at the end of the month			% increase or decrease in pendency vis-à-vis previous month			Disposal case which are more than five years old			Pendency of cases which are more than five years old in the end of the month		
	Civil	CrI	Total	Civil	CrI	Total	Civil	CrI	Total	Civil	CrI	Total	Civil	CrI	Total	Civil	CrI	Total	Civil	CrI	Total
1	48080	93830	141910	1206	3751	4957	856	3904	4760	48430	93677	142107	0.72 +%	0.16 -%	0.13 +%	46	93	139	2627	4261	6888

NO:- 19427/S.18 Dated:- 22-9-2016

*Freelance NIC. High Court for upload on High Court website.*

  
Registrar General